

**National Green Tribunal
Principal Bench
Faridkot House, Copernicus Marg
New Delhi**

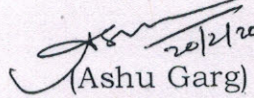
NGT(PB)/RG/2018/134

20th February, 2020

OFFICE ORDER

With the approval of the Competent Authority, it is hereby directed that:-

No adjournment will normally be granted once the matter appears on the cause list. However in exceptional circumstances, a prayer for adjournment can be considered on merits with the consent of all parties, or otherwise, if a prayer is made at least three days in advance, on prescribed Performa by e-mail judicial-ngt@gov.in. If adjournment is granted, change in the cause list will be made and will be reflected in the cause list available on the website.

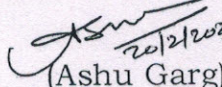

(Ashu Garg)
Registrar General

To

1. All Registrars, NGT Zonal Benches
2. Court Masters of Court No.1 & 2, NGT, PB, New Delhi

Copy to

1. PPS to Hon'ble Chairperson
2. PA to Registrar General/Guard File NGT
3. PA to Deputy Registrar, NGT, PB.
4. President NGT Bar Association
5. Consultant (Admn/Judicial)
6. File concerned
7. NGT Bar Notice Board
8. NGT Notice Board
9. NGT Website


(Ashu Garg)
Registrar General

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

APPLICATION FOR ADJOURNMENT

To,
The Deputy Registrar (Judicial)
National Green Tribunal
New Delhi

Madam,

Kindly Postpone the hearing of the case/s particulars whereof are given below:

1. Case No.:
2. Is it admission or after notice Misc., or final :
hearing matter
3. Name of the Applicant/Appellant :
4. Name of the Respondent :
5. Name of the advocates for both the parties
in proper sequence with their signature in
token of consent for adjournment :
6. Name of the Court with date which dealt
with the matter on the last hearing :
7. Next date of hearing :
8. Reason for Adjournment
9. No. of adjournments already taken :
10. If there interim stay in the matter :
11. Order of the Deputy Registrar (Judicial)
Re : Postponement of the matter :

I understand that this application is no guarantee for adjournment. Acceptance of the application is subject to satisfaction of the Tribunal.

Signature of the Applicant
Advocate with address